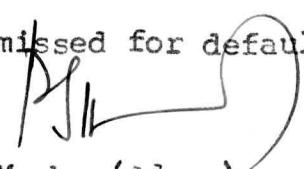
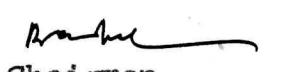
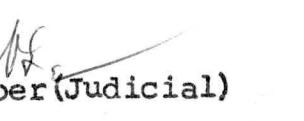


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Serial No. of Order	Date of Order	Order with Signature
15	1.3.90	<p>The applicant was serving as a Security Guard in the Institute of Physics at Bhubaneswar. On behalf of the respondents a counter has been filed wherein it has been stated that the Institute of Physics is a society registered under the Societies Registration Act and is not a Government Department nor is it an organisation under the control of the Central Government. However, learned advocate appearing for the respondents is unable to say whether it is a part of the C.S.I.R. We need not enter into that question as none appears for the applicant and nobody is appearing for the applicant since November last.</p> <p>The application is accordingly dismissed for default.</p>  <p>Member (Admn.)</p>  <p>Member (Judicial)</p>
16	11.4.90	<p><u>M.A.121/90</u></p> <p>On behalf of Mr.Y.Das, learned Counsel for the applicant a submission is made that the case would be adjourned. Mr. S.N.Mohapatra for the Opposite Parties opposed it. The M.A. is for restoration. The case was dismissed for default and once again there is default in appearance. We are not therefore inclined to restore. The M.A. is rejected.</p>  <p>Vice-Chairman</p>  <p>Member (Judicial)</p>